

**VIKRAM SASHI VERSUS STATE**

FIR No. - 174/2020  
PS - Neb Sarai.  
U/sec. - 307/34 IPC

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Sh.Akshat Gupta, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

Heard.

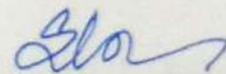
It is submitted by the counsel for the applicant/ accused that  
accused has already joined the investigation and is further willing to join  
the investigation as and when required by the IO.

Applicant/accused is hereby directed to join investigation  
and also to co-operate with the IO during the investigation and on his such  
joining the investigation, no coercive steps be taken by the IO against the  
applicant/ accused till the adjourned date.

**Accordingly, MLC be called from the concerned IO for  
adjourned date.**

Put up for further consideration on **01.06.2020.**

Copy be given dasti.



**(SANJEEV KUMAR SINGH)**  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
**(ON DUTY)/18.05.2020**

**ROHIT KUMAR VERSUS STATE**

FIR No. - 322/2020  
PS - Ambedkar Nagar.  
U/sec. - 307 IPC & 25/27/54 Arms Act.

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Sh.Manoj Chauhan, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

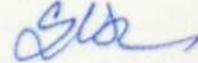
Reply received.

Heard.

It is submitted by the Addl. PP for the state that MLC may be  
called from concerned IO.

Accordingly, issue notice to the IO to file MLC of the  
injured for next date of hearing.

Put up for further consideration on 22.05.2020.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

**HAFIZA BEGAM VERSUS STATE**

FIR No. - 357/2019  
PS - Neb Sarai.  
U/sec. - 302/201/120B/34 IPC

18.05.2020

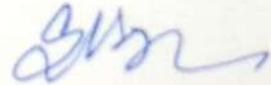
Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Sh.Shoaib Khan, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

Heard.

At request of the counsel for the applicant/ accused, put up  
for consideration on **01.06.2020**.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

RAKESH VERSUS STATE

FIR No. - 364/2018  
PS - Neb Sarai.  
U/sec. - 302 IPC

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

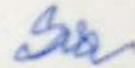
This is an application for extension of interim bail already  
granted on 04.05.2020.

Heard.

It is submitted by the counsel for the applicant/accused that  
further surgery of wife of the accused has been planned and the relevant  
medical documents are attached.

Accordingly, issue notice to the IO to verify relevant  
medical documents from the concerned hospital for adjourned date.

Put up for further consideration on 19.05.2020.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

**VIKAS @ VICKY @ PANDIT VERSUS STATE**

FIR No. - 574/2016

PS - Ambedkar Nagar.

U/sec. - 302/427/147/148/149 IPC & 25/27/ Arms Act.

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present through video conferencing.  
Sh.R.C.Tiwari, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

This is an application for grant of interim bail of applicant namely, Vikas @ Vicky @ Pandit.

Heard.

It is submitted by the counsel for the applicant/ accused that there is no male member in the family and sister of the accused is handicapped and father of the accused had expired in January, 2019.

It is further submitted that co-accused who had much grievous and serious was granted interim bail vide order dated 04.04.2020.

The Addl. PP for the state has not opposed the bail application of the applicant/ accused.

Keeping in view the present scenario of outbreak of Coronavirus (Covid-19) and on humanitarian ground, the applicant/ accused Vikas @ Vicky @ Pandit is granted interim bail for 15 days on furnishing PB & SB in the sum of Rs.25,000/- with one local surety of the

like amount to the satisfaction of the Duty M.M./concerned Jail Superintendent, subject to the following conditions:-

1. That the applicant/ accused shall join investigation as and when required by the IO concerned.
2. That the applicant/ accused shall not hamper/tamper with the evidence/ witnesses/ record.
3. That the applicant/ accused shall surrender before concerned court/ Jail Superintendent after expiry of 15 days.

**Accordingly, the said application is disposed of.**

Copy of this order be given dasti.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

## SUBAL SAHA VERSUS STATE

FIR No. - 574/2016

PS - Ambedkar Nagar.

U/sec. - 302/427/147/148/149 IPC & 25/27 Arms Act.

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.

Ms.Pooja, counsel for applicant/accused.

Matter has been heard through video conferencing via Clien Webex.

Reply received.

This is an application for grant of interim bail of applicant  
namely, Subal Saha.

Heard.

By way of present application, it is submitted by the counsel  
for the applicant that wife of the accused has been diagnosed with breast  
cancer on 12.05.2020 and has been suffering harshly since past few months.  
The wife is extremely ill and there is no one to look after her as the son is too  
young to help the wife.

The application is supported with medical documents.

Ultrasound of wife of accused is as under:-

*"Ultrasound of Breast. Examination done using 9-11 MHz linear transducer.  
Right breast is again fibrofatty and shows a well defined hypo-anechoic shadow  
is seen in right upper quadrant at 11.00 clock position measuring 2.6 X 1.8 cm  
focal area of anechoic shadow is seen within liquefaction, the mass is mobile.  
The mammary layer shows glandular tissue with fat lobules, not considered  
abnormal. Ducts are not identified.*

*ADV.: FNAC/MRI Breast for further evaluation. Correlation should be made with the clinical situation/ mammography as to whether further investigation, mammography should be undertaken. A relatively negative examination should not preclude further inven.... including biopsy on clinical grounds alone."*

It is further submitted that co-accused who had much grievous and serious was granted interim bail vide order dated 04.04.2020.

The Addl. PP for the state has not opposed the bail application of the applicant/ accused.

Keeping in view the facts and circumstances of the present case and the present scenario of outbreak of Coronavirus (Covid-19), the applicant/ accused Subal Saha is granted interim bail for 45 days on furnishing a PB & SB in the sum of Rs.25,000/- with one local surety of the like amount to the satisfaction of the Duty M.M./concerned Jail Superintendent, subject to the following conditions:-

1. That the applicant/ accused shall join investigation as and when required by the IO concerned.
2. That the applicant/ accused shall not hamper/tamper with the evidence/ witnesses/ record.
3. That the applicant/ accused shall surrender before concerned court/ Jail Superintendent after expiry of 45 days.

**Accordingly, the said application is disposed of.**

Copy of this order be given dasti.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

**RAMPAT VERSUS STATE**

FIR No. - 228/2018  
PS - Sangam Vihar.  
U/sec. - 302/307/34 IPC & 25/27/54/59 Arms Act.

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Ms. Jasvinder Kaur, counsel for applicant/accused.  
Sh.Rajpal Kasana, counsel for complainant.

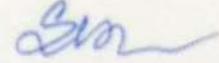
Matter has been heard through video conferencing via Cisco Webex.

This is an application for interim bail on medical ground.

Heard.

Let medical report of the accused be called from  
concerned Jail Superintendent for adjourned date.

Put up for further consideration on 20.05.2020.



(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

**ASHISH @ ASHU VERSUS STATE**

FIR No. - 322/2020  
PS - Ambedkar Nagar.  
U/sec. - 307/34 IPC

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Sh.Sanjay, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

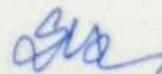
Reply received.

Heard.

It is submitted by the Addl. PP for the state that MLC may be  
called from concerned IO.

**Accordingly, issue notice to the IO to file MLC of the  
injured for next date of hearing.**

Put up for further consideration on **22.05.2020.**



**(SANJEEV KUMAR SINGH)**  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020

**VISHAL KUMAR @ VISHU VERSUS STATE**

FIR No. - 574/2016  
PS - Ambedkar Nagar.  
U/sec. - 302/427/147/148/149/34 IPC & 27/54/59 Arms Act.

18.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present  
through video conferencing.  
Sh. Puneesh Grover, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

This is an application for grant of interim bail.

Record perused.

Let relevant medical documents regarding wife of the  
accused be verified by the concerned IO. Medical documents of the  
motehr of the accused be also verified by the IO.

Put up for further consideration on **23.05.2020**.

  
(SANJEEV KUMAR SINGH)  
ADDITIONAL SESSIONS JUDGE/  
SOUTH DISTRICT/SAKET COURTS  
(ON DUTY)/18.05.2020